

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 144 of 2017 (SZ)

Applicant (s)

E. Uma  
Bankapura Village  
Kanthapura Post  
Nagamangala Taluk  
Mandya Dist, Karnataka

Respondents

1. The State of Karnataka, Dept of Forest, Environment, Ecology, rep. by its Secretary, Bangalore
2. The Karnataka Pollution Control Board, rep. by its Member Secretary Bangalore
3. The Karnataka State Environment Impact Assessment Authority Rep. by its Member Secretary Bangalore
4. The Department of Mines & Geology Rep. by its Director, Bangalore
5. The Senior Geologist, Vidyanagara
6. The Deputy Commissioner-cum-Chairman, the District Stone Crushers Licensing & Regulation Authority Mandya
7. The Deputy Conservator of Forest & Member, the District Stone Crushers Licensing & Regulation Authority Mandya
8. Sri Maruthi Stone Crusher & Quarry Unit, rep. by its Managing Partner K.M. Ravi, Bankapura Village

Counsel appearing for applicant

M/s. E. Vijay Anand  
G.V. Seetha Lewkshmi  
R. Baskaran

Counsel appearing for respondents

Mr. Gokul Krishnan for R2

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| Note of the Registry | Orders of the Tribunal |
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Item.No.14

Date: 11<sup>th</sup> August, 2017

Mr.M.V.Ramana, learned counsel appearing for 8<sup>th</sup> respondent seeks permission to file vakalat in which case he shall do so in the Registry. The Registry shall furnish copies of documents to the learned counsel. The learned counsel undertakes to file reply within one week after serving advance copy to the learned counsel appearing for the applicant who shall be entitled to file rejoinder, if any, within one week thereafter.

Post this application for 07.09.2017. Interim order already passed shall continue.

....., JM

(Justice Dr. P. Jyothimani)

.....EM

(Shri P.S. Rao)

